

Working of Rajasthan Atomic Power Station

1717. SHRI SATISH PRASAD SINGH:

SHRI SATISH AGARWAL:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Rajasthan Atomic Power Station is not working to its full capacity;

(b) if so, the reasons therefor; and

(c) what steps are being taken to commission the said station?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b) Yes, Sir. Unit I of the Rajasthan Atomic Power Station has been in commercial operation since 1973. Its performance below par during 1973, 74, 75 and 76 was mainly due to marginal design deficiency and improper workmanship of turbine blades supplied by Canada and during 1977 and 78, due to strike and labour unrest.

(c) Unit II is expected to be commissioned during 1980.

Promotion to SC and ST Staff in Coir Board

1718. SHRI E. BALANANDAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the All India Coir Board Staff Union has brought to the notice of Government cases of denial of legitimate opportunity to SC and ST staff members in the matter of promotion in the Coir Board;

(b) whether the post of Administrative Officer which should go to an ST candidate is being kept vacant since September 1979; and

(c) what action Government have taken to ensure compliance with present rules regarding promotion quota of SC/ST candidate?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRI CHARANJIT CHANANA):

(a) Yes, Sir. The All India Coir Board Staff Union has represented against the promotion of a Board's employee to the post of Administrative Officer and the Union had put forth the case of an SC employee of the board having been affected by the promotion. The promoted employee was subsequently reverted on orders from the Government and he has taken the matter to the Court.

(b) The vacancy of the Administrative Officer cannot be filled up because the matter is subjudice and also the Govt. has directed the Board not to fill up the vacancies till the Recruitment Rules are finalised.

(c) The Govt. has directed that the Coir Board should strictly ensure compliance with the rules regarding promotion quota of SC/ST candidates in all the cadres.

Allotment of Land for Setting up of Industries in Gujarat

1719. SHRI D. P. JADEJA: Will the Minister of INDUSTRY be pleased to state:

(a) whether a large number of persons got industrial plots for setting up industrial units in backward districts in Gujarat;

(b) whether Government are aware that a few persons who get allotment of land for setting up industries in backward districts of Gujarat State have not established their industries; and

(c) if so, the action taken by Government against the defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c) Allotment of sites for location of industrial estates, the development of areas, construction of sheds and allotment of sheds and plots to entrepreneurs is the concern of the State Government.